

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT-I)
CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH,
NATIONAL COMPANY LAW TRIBUNAL, HELD ON **13.07.2021 at 10.30 A.M**
THROUGH VIDEO CONFERENCING

**PRESENT: SMT. R.SUCHARITHA, MEMBER (JUDICIAL)
SHRI. ANIL KUMAR B, MEMBER (TECHNICAL)**

IA/MA/IBA/TCP/TCA/CP/CA No : IA/301/CHE/2021 IN IBA/446/2019
NAME OF PETITIONER : R Raghavendran (RP) of M/s Terra Energy Ltd
NAME OF RESPONDENT :
SECTION : Sec 12(3) R/w Sec 60(5) Of IBC 2016 &
Rule 11 Of NCLT Rules 2016

ORDER

The Applicant is represented by Ms. Deepa Mariyappan, Advocate through video conferencing platform.

This Application is filed with the following prayer:-

“Exclude the Covid-19 Lockdown period from 01.11.2020 to 31.12.2020 (61 days) from the computation of the period provided for CIRP under the IBC, 2016 and extend the CIRP period of 60 days from 26.03.2021 till 24.07.2021 as the 330th day of CIRP period of the Corporate Debtor “M/s. Terra Energy Limited” as per proviso to Section 12 (3) of the IBC, 2016.”

This Application is **Allowed** with the prayer as sought for.

-sd-

(ANIL KUMAR B)
MEMBER (TECHNICAL)

-sd-

(R. SUCHARITHA)
MEMBER (JUDICIAL)